## GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:4500 ANSWERED ON:22.04.2013 REVIEW OF FUNCTIONING OF TOLL PLAZAS Jena Shri Mohan

## Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government reviews the functioning of Toll Plazas set up on different National Highways and Expressways in the country;
- (b) if so, the details thereof;
- (c) whether the Government has received any complaints regarding misappropriation of funds at different toll plazas during the last three years and the current year;
- (d) if so, the details thereof, State-wise along with the action taken thereon; and
- (e) the steps taken against a toll plaza if found guilty of financial embezzlement?

## **Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

- (a) Yes, Madam.
- (b) Functioning of the toll plazas is reviewed by the officials of the Government and NHAI at different levels. Necessary corrective actions as and when required as per provisions in the contract agreement are being taken. Some of them are displaying proper fee display boards, excess/ less collection, depositing weekly remittance, Maintaining Server Data, Maintenance of proper records, facilitation of road users, Staff welfare by the Employer, Review of complaints received at toll plazas. Government is implementing electronic toll collection system using RFID Technology to improve the functioning of toll plazas on the National Highways in the country.
- (c) In case of public funded projects, no such reports have been received. In case of BOT(Toll) one such complaint has been received.
- (d) & (e) In Delhi-Gurgaon BOT(Toll) project, the Concessionaire executed a loan agreement dated 09.09.2010 with IDFC without the knowledge and prior consent of NHAI, the action taken in this regards is attached as annexed.